

## CHAPTER VI

### APPEALS UNDER CLAUSE 15 OF THE LETTERS PATENT

**1. Deleted.**

**2. Accompaniments to appeal.** — A Letters Patent Appeal shall be accompanied by the following papers :—

- (i) A typed copy of the memorandum of the Letters Patent Appeal.
- (ii) Two typed copies of the memorandum of the original appeal.
- (iii) If the Letters Patent Appeal is from the decision of an application, two typed copies of the application.
- (iv) If the Letters Patent Appeal is from an appellate decision, two typed copies of the lower Court's judgments.
- (v) Two typed copies of the judgment of this Court where judgment has been delivered.

**3. Appeal to be placed before Division Bench for admission.** — Appeals under clause 15 of the Letters Patent shall be placed for admission before a Division Bench.

**4. No fresh Vakalatnama where Advocate appeared in original proceeding.** — An Advocate who has appeared at the original hearing may file and appear in appeals without filing fresh Vakalatnama. Provisions of Order XLI, Civil Procedure Code and rules regular appeals to apply to Letters Patent Appeals. — Except as otherwise provided in this Chapter, the provisions of Order XLI of the Code of Civil Procedure and the rule herein contained applicable to regular appeals shall apply to Letters Patent Appeals.

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